

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

C.C.A. No. 2097 of 1993

IN

O.A. No. 228 of 1992

Dated: 19.01.1995

Om Bir Singh son of Sri Malikhan  
Singh, Resident of Quarter No. D-  
103 A, Northern Eastern Railway  
Izatnagar Bareilly ... ... Petitioner.

( By Advocate Sri Ramjee Singh )

Versus

1. Mr. R.S.P. Kedia, GM. North Eastern Railway, Gorakhpur.
2. Sri S.K. Garh, Divisional Railway Manager, Izatnagar, Bareilly.
3. Mr. K.C. Verma, Ex.G.M. NER, Gorakhpur. ... ... Respondents.

( By Advocate Sri P.Mathur )

Hon. Mr. S. Das Gupta, Member (A)  
Hon. Mr. T.L. Verma, Member (J)

O R D E R

( By Hon. Mr. S. Das Gupta, Member (A) )

None for the applicant. Sri P. Mathur learned counsel for the Respondents. It has been stated that the decision of this Tribunal, the non-implementation of which is the cause of action of this contempt petition, has since been stayed by the Supreme Court by the interim order. A copy of the interim order passed by the Supreme Court is at Annexure- C.A. 1. In view of this,

no contempt subsists ~~at~~ this point of time and the contempt petition is, therefore, disposed of accordingly. Notices issued are hereby discharged. The applicant shall, however, be at liberty <sup>it may,</sup> to seek appropriate remedy, ~~after~~ the disposal of the appeal in the Supreme Court.

  
Member (J)

  
Member (A)

(n.u.)